

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 30th April, 2024, 10:30 A.M.

TP No. 115/CTB/2019 (CP No. 187/MB/2018), IA (IB) No. 26/CB/2024, MA (IB) No. 2/CB/2024, IA (IB) No. 105/CB/2024, New IA (IB) No. 121/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Kasa Anlagen India Pvt. Ltd. -Vs- Mcchem Anlagen Energies & Infratech Pvt. Ltd.
Under Section	433 (E),(F), (9 IBC)

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Umesh Chandra Sahoo, Adv.

For Respondent (s)

Mr. Saswat Kumar Acharya, Adv.

Mr. S. Pholgu, Adv.

Mr. Subham Agrawal, Adv.

For R1 } IA 26 & MA 2

For R2 }

ORDER**MA (IB) No. 2/CB/2024**

Ld. Representing Counsel Mr. S.K. Rout appearing for the counsel on record Mr. Umesh Chandra Sahoo for the applicant. Due to some personal inconvenience, the counsel on record Mr. Umesh Chandra Sahoo could not appear today. Ld. Counsel Mr. S.K. Acharya appeared for the R1. Ld. Counsel Ms. Vandana Ahuja appeared for R2. Both respondents have filed their reply. Since applicant counsel on record not present, matter adjourned for hearing on 10.06.2024.

IA (IB) No. 105/CB/2024

This is an application filed under Section 60(5) of IBC for extension of liquidation period for six months. which ended on 13.03.2024. The Liquidator represented that since several applications are pending for adjudication, the extension of time is required. Further, counsel said that even though the application has been filed for extension of Liquidation

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period which was expired on dated 13.03.2024, he prayed to extend the time from the date of the order of this application. The request is considered. Liquidation period is extended further for a period of six months from 13.03.2024. Now, the liquidation period will expire on 12.09.2024.

New IA (IB) No. 121/CB/2024

This is an application filed under Rule 11 of NCLT Rules, 2016 to take on record the 7th progress report, quarter ended with March, 2024, discussed and taken on record with just exception. Accordingly, this application is Allowed and Disposed of.

IA (IB) No. 26/CB/2024

This is an application filed under Section 60(5) of IBC r/w Rule 11 to set aside the liquidation process. MA (IB) 2/CB/2024 is pending. Hence, list the matter along with MA (IB) 2/CB/2024 on 10.06.2024.

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Kaushalendra Kumar Singh
Member (Technical)

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P. Mohan Raj
Member (Judicial)